<u>In the National Company Law Tribunal, New Delhi</u> <u>Registrar</u>

CP No. 365/2015

SECTION OF THE COMPANIES ACT: 439(1) (b), 433 (e), 433(f) & 434

In the matter of:

M/s. Capital First Ltd. Petitioner

VS.

M/s. Jonsons Tapes Ltd Respondent

Order deliver on 05.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s)

Ms. Simran Ved, Advocate (D/3036/2016)

For the Respondent (s) :

None Appeared

ORDER

Compliance affidavit has not been filed. Today, the counsel for the petitioner again requested for one week time to file compliance affidavit in terms of notification No. G.S. R 1119 (E) dated 7.12.2016 and affidavit of service in term of rule 4 (3) of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

List the matter on 12.7.2017.

